

(a) whether Government have decided to export one million tonnes of crude oil this year produced in Bombay High; and

(b) if so, whether the crude oil produced in India is more than the required need in the country or whether the need of the foreign exchange earning is so great for the country's economy?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) and (b). As per present estimates about 4.8 million tonnes of Bombay High crude oil is likely to be exported in 1983 leading to inflow of foreign exchange. The reasons for not processing/refining this crude oil are two fold (i) Bombay High Crude oil cannot inherently yield certain products of the kind required in the country; (ii) with the existing processing facilities available in some of the refineries in the country, it is not possible at present to process the entire Bombay High crude oil being produced so as to meet the present pattern of demand for petroleum products. However, steps have already been initiated for the expansion and modernisation of the refineries at Cochin, Madras, Vizag and the Bharat Petroleum Refinery at Bombay so as to augment the processing, by the end of 1984-85, of the Bombay High Crude oil produced at that time.

Additional outlay for O.N.G.C.

1434. SHRI GHULAM RASOOL KOCHACK: Will the Minister of ENERGY be pleased to state:

(a) whether ONGC has been given an additional outlay of Rs. 2,200 crores for the remaining period of the Sixth Plan;

(b) if so, whether Government have also agreed to help the Commission in its 10 year plan;

(c) whether, according to the action plan, ONGC sought an additional outlay of Rs. 4,700 crores for the remaining period of the Sixth Plan to build a base for the exploration in the Seventh Plan; and

(d) whether this has been accepted by the Planning Commission?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI (SHANKAR MISHRA): (a) No, Sir.

(b) Does not arise.

(c) The ONGC have sought a financial outlay of Rs. 7608 crores against the earlier outlay of Rs. 4788 crores for the Sixth Five Year Plan 1980—85. This includes outlays on advance action for the Seventh Five Year Plan.

(d) Not yet, Sir.

Inefficiency in the P&T Department

1435. SHRI MOOL CHAND DAGA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the prevailing inefficiency in the P&T Department is due to deputation of efficient Officers to foreign Government's Directorate, I.T.Is., T.R.C., T.C.I.L., Training Centres and other prestigious posts where officers obviously avail deputation allowances;

(b) if so, the total number of such deputationists;

(c) whether an other cause is non-implementation of routine transfer orders and affected persons manipulations to meet their vested interests; and

(d) if so, the steps Government propose to implement merited transfers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL): (a) No, Sir.

(b) In view of reply to (a) above, question does not arise.

(c) No, Sir.

(d) Merited transfers are already being made.

Chelmsford Club Limited

1436. SHRI K. LAKKAPPA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to

reply given to Unstarred Question No. 2662 on 8 December, 1981 regarding Chelmsford Club Limited and state:

(a) whether inspection of the Chelmsford Club Limited by Officers of the Company Law Department stands completed; if so, when and what are the findings of the inspecting officers and what action has been initiated in the matter; and

(b) whether Government propose to take some preventive steps to guard against exploitation and mismanagement of social organisations like clubs, particularly when those are housed on Government land leased to them on nominal lease?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) The inspection of the books of accounts and other records of M/s Chelmsford Club Limited under section 209-A of the Companies Act, 1956 has been completed and report was submitted to Government in April, 1982. The Inspection revealed *prima facie* non-compliance of certain provisions of the Companies Act, such as sections 209, 211 and 217 arising from inadequate maintenance of Fixed Assets Register, capitalisation of certain revenue receipts, and non-furnishing of information/explanation in the Board's Report on the Auditors' remarks. These matters are being pursued with the company and action as warranted will be taken in due course. A few other irregularities, not involving violation of specific provisions of the Companies Act were also noticed. These relate to extension of credit facilities to members beyond the limit specified in the Articles, wrongful utilisation of complimentary Air Tickets received from Air India, irregular enrolment of members, unauthorised levy of library fee, non-realisation of proceeds of certain investments in time etc. since these matters form part of certain proceedings in Delhi High Court, it has been decided to consider action on them, if any, after the said proceedings are finalised.

(b) In respect of social organisations like clubs etc. which are registered under

the Companies Act, necessary action for prevention of exploitation and mismanagement can be and are taken under the provisions of the said Act if and when these are brought to the notice of Government. Such an action was taken recently in the case of M/s. Delhi and District Cricket Association Ltd. and some Government Directors were appointed on its Board in terms of Section 408 of the Companies Act.

Accumulation of Power Equipment worth Crore

1437. SHRI P. M. SAYEED:

SHRI DAULAT RAM SARAN:

SHRI TRILOK CHANDRA:

Will the Minister of ENERGY be pleased to state:

(a) whether slippages in the implementation of power projects has resulted in the accumulation of power equipment worth several hundred crores of rupees with the State Electricity Board;

(b) whether the latest analysis shows that out of the 61 Thermal units, only 31 have been commissioned so far;

(c) whether the situation is worst in the hydel sector where out of 63 units supplied so far only 14 with a capacity of 1067 MW have been commissioned and remaining are gathering dust in SEB storage; and

(d) what is the reaction of the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH): (a) to (d). Information is being collected and will be laid on the Table of the House.

Fixation of Royalty Rates on Crude Oil

1438. SHRI INDRAJIT GUPTA: Will the Minister of ENERGY be pleased to state:

(a) whether royalty rates accruing to the oil-bearing State were fixed when the